

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 989/2021- IA 1183/2023- IA 4037/2023
In C.P. (IB)/1634(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2024

NAME OF THE PARTIES: - IA 1183/2023 Udayraj Patwardhann
V/s
Pinky Shipyard Pvt Ltd
IA 4037/2023 Udayraj Patwardhan
IN THE MATTER OF
Edelweiss Asset Reconstruction
Company Limited
V/s
Pinky Shipyard Pvt Ltd

Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.989/2021: - Adv. Nupoor Maharaj appeared for the Applicant/ Liquidator through VC. Adv. Mohit Adyani a/w Adv. Punit Agarwal appeared for the Respondent No.1. Respondent No 3 to 5 have been served by way of substituted service and in this regard, service affidavit has also been placed on record by the applicant. None is come present on behalf of the Respondent no. 3 to 5, who are therefore, proceeded against ex-parte. By way of this IA the applicant is seeking information/documents detailed in para 8 and 13 of the IA. Respondent No.1 is directed to file detailed reply with regard to para 8 and 13 and the

documents mentioned in the IA. Let the reply be filed within a period of three weeks. List this matter on **04.04.2024**.

IA.No.1183/2023: - Adv. Nupoor Maharaj appeared for the Applicant/ Liquidator through VC. Adv. Mohit Adyani a/w Adv. Punit Agarwal appeared for the Respondent No.1. Counsel for the Respondent no.1 seeks time to file reply. Time granted. Let the reply be filed within a period of three weeks subject to last opportunity. Respondent no. 2 is stated to be died. Reply on behalf of Respondent no. 3 to 12 have also not been filed, despite the last opportunity, another chance is afforded to Respondent No. 3 to 12 also to file reply, failing which the right to file reply on behalf of Respondent no.1 as well as Respondent no 3 to 12 shall be treated as closed. List this matter for final hearing on **04.04.2024**.

IA.No.4037/2023: - Adv. Nupoor Maharaj appeared for the Applicant/ Liquidator through VC. This IA has been filed by the applicant/Liquidator to take on record the modified constitution stakeholder consultation committee of the Corporate Debtor which is annexed. It has been pointed out that there was some mistake in Annexure-A i.e. revised modified stakeholder consultation committee annexed with the IA and rectified copy of the same placed on record by way of additional affidavit and the same is taken on record. With the above observation, **IA.No.4037/2023 is allowed and disposed of**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)